

RECOMMENDATIONS ETC. OF THIRTY-
FOURTH SESSION OF INTERNATIONAL
LABOUR CONFERENCE.

The Deputy Minister of Labour (Shri Abid Ali): I beg to lay on the Table a copy of each of the following papers:

- (i) Report of the Government of India delegation to the thirty-fourth session of the International Labour Conference held at Geneva in June, 1951. [Placed in Library. See No. IV R.O 1. (214) S(34).]
- (ii) Conventions and Recommendations adopted at the thirty-fourth session of the International Labour Conference in June, 1951. [Placed in Library. See No. IV. R.O1 (213) S(34).]
- (iii) Statement indicating the action which the Government propose to take on those Conventions and Recommendations. [Placed in Library. See No. IV. R.O1(213a) S(34).]

CONSTITUTION (SECOND AMEND-
MENT) BILL—Concl'd.

Mr. Deputy-Speaker: The House will now proceed with the further consideration of the following motion moved by Shri C. C. Biswas on the 9th December, 1952, namely:

"That the Bill further to amend the Constitution of India, as reported by the Select Committee, be taken into consideration."

There had been enough discussion at the time when the debate on the last occasion was closed. For the benefit of hon. Members, it was I who had suggested that the other Bill also might be taken up and the general discussion may go on with respect to both. Therefore, without any further discussion, I shall proceed to put the motion to the vote of the House. I think hon. Members are now in a position to make up their mind as to whether they should accept this Bill or not.

Dr. S. P. Mookerjee (Calcutta South-East): I think you had ruled that both the Bills may be disposed of together.

Mr. Deputy-Speaker: That is quite true. What I said is that the discussion on the consideration motion regarding the Constitution (Second Amendment) Bill had ended and I was going to call the hon. Minister. At that stage, I suggested that in order that hon. Members may have an idea before they vote on the Constitution (Second Amendment) Bill of what the other Bill is, they may discuss the other Bill also. Now, so far as the Constitution (Second Amendment) Bill is concerned, the discussion is practically over and hon. Members are now in a position to decide what exactly they have to do with regard to the consideration motion. Therefore, I am putting the motion to the House.

The question is:

"That the Bill further to amend the Constitution of India, as reported by the Select Committee, be taken into consideration."

Those in favour will please say "Aye".

Hon. Members: Aye.

Mr. Deputy-Speaker: Those against will please say "No". There are no "Noes". The Ayes have it. Still, I call a division.

Hon. Members: Why?

Mr. Deputy-Speaker: The Ayes have it. All the same, this is an amendment of the Constitution and 51 per cent. of the Members of the House and two-thirds of the Members present and voting must vote. Therefore, there will be a division regarding this Bill. (Interruptions). Order, order. Hon. Members will kindly resume their seats.

Dr. S. P. Mookerjee: Is it necessary to go into the lobbies? Could you not take a count from our seats?

Mr. Deputy-Speaker: No, no. The practice on these occasions is to have a full-fledged division.

The House divided: Ayes, 366;
Noes, 26.